

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
SPECIAL BENCH

Appeal No.169/252/PB/2018

IN THE MATTER OF:

Guru Kirpa Print-N-Pack Pvt. Ltd. Applicant/petitioners

Order under Section 252 of the Companies Act

Order delivered on 22.02.2018

Coram:

**Dr. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)**

**Sh. S. K. MOHAPATRA,
HON'BLE MEMBER (TECHNICAL)**

For the Applicant/petitioner :

ORDER

Learned Counsel for the Appellant states a copy of complete paper book has already been sent to the Registrar of Companies. Let a copy of the paper book be furnished to learned Counsel for the Income Tax Department.

Objections, if any, be filed by the Income Tax Department and Registrar of Companies before the next date of hearing with a copy in advance to the Counsel opposite.

List the matter on 19th March, 2018.

Sd/-

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)

Sd/-

(Dr. DEEPTI MUKESH)
HON'BLE MEMBER (JUDICIAL)

22.02.2018
V.Sethi